

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.310

IN THE MATTER OF:

Union Bank of India
Vs.
Supertech Limited

... FINANCIAL CREDITOR

..... CORPORATE DEBTOR

IB-/(ND)/
IB-204/ND/2021

SECTION

U/s 9 IBC, 2016

Order delivered on 02.11.2021

CORAM:

SHRI BACHU VENKAT BALARAM DAS,
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA,
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the respondent/CD :

: Proxy Counsel Priyal Bapna for the Corporate Debtor

ORDER

In this matter, the Hon'ble Member (Judicial) Sh. Bachu Venkat Balaram Das has recused from hearing this Petition which is related to Supertech or its sister concern/subsidiary. Accordingly, the Court Officer is directed to place the matter before the Ld. Registrar, New Delhi for constituting a Special Bench to hear this Petition.

- S - B

(BACHU VENKAT BALARAMA DAS)
MEMBER (JUDICIAL)

- S - B -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

Surjit